

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.407/99

Thursday this the 8th day of April, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

T.S.Ragini,
W/o late T.N.Pankajakshan,
Thevarthara House,
Narakkal, Malippuram PO,
Cochin.

...Applicant

(By Advocate Mr. Vellayani Sundera Raju)

Vs.

1. The Flag Officer Commanding-in-Chief,
Southern Naval Command,
Cochin.4.

2. The Commanding Officer,
INS Venduruthy,
Southern Naval Command,
Cochin.4.

3. Civilian Gazetted Officer,
Staff Officer (Civilian),
Headquarters, Southern Naval Command,
Cochin.4.

...Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC (rep)

The application having been heard on 8.4.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant aged 34 years is the widow of Shri T.N.Pankajakshan who died while in service of the respondents on 22.7.95. Apart from the applicant the deceased is survived by three minor children aged 15,12 and 10 respectively. The applicant preferred her claim for terminal benefits of Shri Pankajakshan as also employment assistance on compassionate grounds explaining the family background stating that the family has been thrown into extreme indigence. Though the

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applicant has received communications dated 15.1.97 and 13.2.97 (A4 and A6) her claim for terminal benefits as also employment assistance on compassionate grounds still remains without any progress. Therefore, the applicant has filed this application for a direction to the Ist and 3rd respondents to grant compassionate appointment to the applicant and to disburse the arrears of Provident Fund and gratuity amounts of late Shri Pankajakshan to the applicant without further delay.

2. When the application came up for hearing learned Senior Central Government Standing Counsel appearing for the respondents states that it was because of rival claims from one Girija through her advocate was received that the matter of disbursement of terminal benefits of deceased Pankajakshan could not be effected. However, it is stated by the counsel that the service records of Shri Pankajakshan discloses that the applicant is the legally wedded wife. The counsel on either side agree that the application may be disposed of with a direction to the first respondent to consider the claim of the applicant for terminal benefits of Shri Pankajakshan as also ^{for} employment assistance and give her a speaking order within a reasonable time.

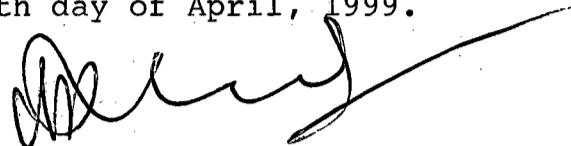
3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the first respondent to look into the matter and to pass an appropriate speaking order on the claim of the applicant for compassionate appointment and for disbursement of the terminal benefits of deceased

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Pankajakshan within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 8th day of April, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures mentioned in the order:

Anexure.A4: True copy of letter of third respondent dated 15.1.97 to applicant.

Annexure.A6: True copy of letter vide CS 3887/44 dated 13.2.97 of third respondent to applicant.

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